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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 3096/2020**

BHARAT ARYA Petitioner
Through: Mr. Rahul Shukla, Advocate (M-9871735724)

versus

UNION OF INDIA & ORS. Respondents
Through: Mr. Kamal R. Diggpaul & Mr. Ajay Diggpaul, Advocates for R-1.
Ms. Avnish Ahlawat, Standing Counsel, GNCTD for R-2 to 4.

AND

+ **W.P.(C) 3115/2020**
VANDANA SHARMA Petitioner
Through: Mr. Rahul Shukla, Advocate.

versus

UNION OF INDIA & ORS. Respondents
Through: Mr. Kamal R. Diggpaul & Mr. Ajay Diggpaul, Advocates for R-1.
Ms. Avnish Ahlawat, Standing Counsel, GNCTD for R-2 to 4.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **15.10.2020**

1. This hearing has been done by video conferencing.

W.P.(C) 3096/2020 & CM APPL. 10756/2020 (for exemption)

**W.P.(C) 3115/2020 & CM APPLs. 10819/2020 (for exemption),
17531/2020 (for directions)**

2. Ms. Avnish Ahlawat, ld. counsel appearing for the Delhi Government submits that the salaries and any other payments which are to be made to the Petitioners/Workmen (*hereinafter, "Workmen"*) would be released within



one week as the sanctions have been received. Let the same be released, without fail, within a period of one week, as requested and the same be confirmed by the Delhi Government in its counter affidavit.

3. Last and final opportunity is granted to file the reply within four weeks. Rejoinder thereto, if any, be filed within two weeks thereafter.

4. List on 18th December, 2020.

CM APPL. 10755/2020 (for stay) in W.P.(C) 3096/2020

CM APPL. 10818/2020 (for stay) in W.P.(C) 3115/2020

5. Interim orders to continue during the pendency of the present writ petitions. Applications are disposed of.

PRATHIBA M. SINGH, J.

OCTOBER 15, 2020

Rahul/C